

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 65 of 2020**

**IN THE MATTER OF:**

**SPM Holdings PTE Ltd.**

**...Appellant**

**Vs.**

**Rohit Ferro Tech Ltd.**

**...Respondent**

**Present: For Appellant: - Mr. Vikrant Pachnanda, Advocate.**

**O R D E R**

**13.01.2020—** Learned counsel for the Appellant is allowed time till 17<sup>th</sup> January, 2020 to file impugned order dated 9<sup>th</sup> January, 2020

Post the case 'for orders' on 20<sup>th</sup> January, 2020.

In the meantime, it will be open to the Appellant to bring to the notice of the 'Committee of Creditors'/ Liquidator that the appeal has been preferred but in absence of the issuance of the certified copy of the impugned order dated 9<sup>th</sup> January, 2020, the Appellate Tribunal could not pass specific order and, therefore, the Appellant may request the 'Committee of Creditors'/ Liquidator not to create any third party interest by way of arrangement and compromise.

(Justice S.J. Mukhopadhaya)  
Chairperson

(Justice Bansi Lal Bhat)  
Member(Judicial)

(Justice Venugopal M)  
Member(Judicial)

Ar/g